
Dulal Datta Vs State Of Tripura And Ors.

Writ Petition (C) No. 126 Of 2016

Court: Tripura High Court

Date of Decision: Feb. 18, 2021

Acts Referred:

Tripura State Civil Services (Revised Pay) Rules, 2009 – Rule 10, 10(1), 10(2), 10(7), 10(8)

Hon'ble Judges: Akil Kureshi, CJ

Bench: Single Bench

Advocate: P. Roy Barman, Kawsik Nath, Debalay Bhattacharjee, Bidyut Majumder

Final Decision: Disposed Of

Judgement